

BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

IA no. 312/2017 in C.P. (I.B) No. 73/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.10.2017**

Name of the Company: CoC (Shiv Cotgin Pvt Ltd.)  
V/s.  
Prem Laddha IRP

Section of the Companies Act: Section 27 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Raju Kothari	Advocate	Applicant	<u>Kothari</u>
2.	Prem R. Laddha	IRP		<u>Laddha</u>

**ORDER**

Learned Advocate Mr. Raju Kothari i/b Learned Advocate Mr. Anip Gandhi present for Applicant. None present for Respondent in IA 312/2017.

IRP Mr. Prem Laddha present.

In the first meeting of COC held on 18.09.2017 it was resolved by the members unanimously to replace IRP Mr. Prem R. Laddha.

In the fourth point of the COC held on 18.09.2017 the COC resolved to replace Mr. Prem R. Laddha with Mr. Manoj Gangwal as resolution professional. Written communication of Mr. Manoj Gangwal filed.

This application is filed under section 22(3)(b) r/w 27 (3) of the Code in view of the above said resolution passed by COC this Adjudicating Authority is forwarding the name of Mr. Manoj Gangwal as Resolution Professional in CP(IB) 73/2017 to IBBI.

Registry is directed to address letter to IBBI accordingly.

Application is disposed of accordingly.

List the matter on 23.10.2017 for confirmation by IBBI.

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 9th day of October, 2017.